

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA**

**UNSTARRED QUESTION NO. 562
TO BE ANSWERED ON 07.02.2019**

INCLUSION OF VALMIKI COMMUNITY IN ST CATEGORY

562. SHRI T. G. VENKATESH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government is aware that Valmiki community has been included in ST category in some States and in BC category in some other States;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether Government has received any proposal from the State Government of Andhra Pradesh to include that community in ST category and if so, the status of the proposal;
- (d) whether Government has taken any steps to include that community in ST category and if not, the reasons therefor; and
- (e) the stand of Government in this regard?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHAN PAL GURJAR)

(a) & (b): In so far as their inclusion in the list of STs of some States is concerned, Valmiki community is listed at Sl. No. 30 as Valmiki (Scheduled Areas of Vishakhapatnam, Srikakulam, Vijayanagram, East Godavari and West Godavari districts) in list of STs of Andhra Pradesh and at Sl. No. 38 as Naikda, Nayaka, Cholivala Nayaka, Kapadia Nayaka, Mota nayaka, Nana Nayaka, Naik, Nayak Beda, Bedar and Valmiki in list of STs of Karnataka.

As regards, inclusion in the central List of OBCs the Valmiki is listed at Sl. No. 23 (Valmiki Boya (Boya, Bedar, Kirataka, Nishadi, Yellapi, Pedda Boya), Talayari and Chunduvallu) for the State of Andhra Pradesh, at Sl. No. 154 (Valmiki) for the State of Tamil Nadu and at Sl. No. 20 (Valmiki Boya (Boya, Bedar, Kirataka, Nishadi, Yellapi, Pedda Boya), Talayari, Chunduvallu) for the State of Telangana.

(c) to (e): The Ministry of Tribal Affairs, the concerned Ministry has intimated that Proposal of Government of Andhra Pradesh regarding inclusion of Valmiki/ Boya Community in the list of STs of Andhra Pradesh was received. The Government laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists on 15.06.1999 which were further amended on 25.06.2002. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government/UT Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All proposals in this regard are processed as per extant modalities.
